

**WP(CrI). No. 3 of 2014**

**24.4.2014**

**HON'BLE THE CHIEF JUSTICE**

Mr. H.Kharmih, Advocate, present for the petitioner.

Mr. S Sen Gupta, Advocate, present for the respondents.

Learned counsel for the respondents prays for and is allowed further 3(three) weeks' time to file the counter affidavit.

List after 3(three) weeks.

S.Rynjah

**CHIEF JUSTICE**

**WP(CrI). No. 8 of 2013**

**24.4.2014**

**HON'BLE THE CHIEF JUSTICE**

Ms. SG Momin, Advocate, present for the petitioner.

Mr. KP Bhattacharjee, Advocate, present for the respondents.

Adjourned at the request of Ms. SG Momin, learned counsel for the petitioner.

List after 2(two) weeks.

S.Rynjah

**CHIEF JUSTICE**

**WP(C). No. 27 of 2014**

**24.4.2014**

**HON'BLE THE CHIEF JUSTICE**

Mr. HG Baruah, Advocate, present for the petitioner.

Mr. R Deb Nath, Advocate, present for the respondents.

Learned counsel for the respondents prays for and is allowed further 3(three) weeks' time to file the counter affidavit.

List after 3(three) weeks.

S.Rynjah

**CHIEF JUSTICE**

**WP(C). No. 28 of 2014**

**24.4.2014**

**HON'BLE THE CHIEF JUSTICE**

Mr. S.Dey, Advocate, present for the petitioner.

Mr. H.Kharmih, Advocate, present for the respondents No. 1 to 3.

Learned counsel for the respondents No. 1, 2 and 3 prays for further 4(four) weeks' time to file the counter affidavit.

Learned counsel for the petitioner objected to the time prayed on behalf of the respondents.

Further 4(four) weeks' time is allowed to the respondents to file the counter affidavit.

List after 4(four) weeks.

S.Rynjah

**CHIEF JUSTICE**



**WP(C). No. 71 of 2013**

**24.4.2014**

**HON'BLE THE CHIEF JUSTICE**

Ms. SG Momin, Advocate, present for the petitioners.

Mr. R. Majaw, Advocate, present for the respondents.

Learned counsel for the respondents prays for and is allowed further 2(two) weeks' time to file the counter affidavit.

List after 2(two) weeks.

**CHIEF JUSTICE**

S.Rynjah

**WP(C). No. 74 of 2014**

**24.4.2014**

**HON'BLE THE CHIEF JUSTICE**

Mr. HG Baruah, Advocate, present for the petitioner.

Mr. R Deb Nath, CGC, present for the respondents.

Learned counsel for the respondents prays for and is allowed further 4(four) weeks' time to file the counter affidavit.

List after 4(four) weeks.

S.Rynjah

**CHIEF JUSTICE**

**WP(C). No. 164 of 2014**

**24.4.2014**

**HON'BLE THE CHIEF JUSTICE**

Mr. P. Dey, Advocate, present for the petitioner.

Ms. PS Nongbri, Advocate, present for the respondents.

Learned counsel for the respondents prays for and is allowed 3(three) weeks' time to file the counter affidavit.

List after 3(three) weeks.

**CHIEF JUSTICE**

S.Rynjah



**WP(C). No. 165 of 2014**

**24.4.2014**

**HON'BLE THE CHIEF JUSTICE**

Mr. P. Dey, Advocate, present for the petitioner.

Ms. PS Nongbri, Advocate, present for the respondents.

Learned counsel for the respondents prays for and is allowed 3(three) weeks' time to file the counter affidavit.

List after 3(three) weeks.

**CHIEF JUSTICE**

S.Rynjah

**WP(C). No. 166 of 2014**

**24.4.2014**

**HON'BLE THE CHIEF JUSTICE**

Mr. MZ Ahmed, Sr. Advocate, assisted by Mrs. B. Dutta, Advocate, present for the petitioners.

Mr. KP Bhattacharjee, Govt. Advocate, present for the respondents.

Learned counsel for the respondents prays for and is allowed 4(four) weeks' time to file the counter affidavit.

List this writ petition along with connected WP(C) No. 88 of 2014 after 4(four) weeks.

S.Rynjah

**CHIEF JUSTICE**

**WP(C). No. 230 of 2013**

**24.4.2014**

**HON'BLE THE CHIEF JUSTICE**

Mr. P. Nongbri, Advocate, present for the petitioners.

Mr. R Deb Nath, CGC, present for the respondents.

Learned counsel for the petitioners prays for and is allowed further 2(two) weeks' time to file the rejoinder affidavit.

List after 2(two) weeks.

S.Rynjah

**CHIEF JUSTICE**

**WP(C). No. 231 of 2013**

**24.4.2014**

**HON'BLE THE CHIEF JUSTICE**

Mr. P. Nongbri, Advocate, present for the petitioner.

Mr. R Deb Nath, CGC, present for the respondents.

Learned counsel for the petitioner prays for and is allowed further 2(two) weeks' time to file the rejoinder affidavit.

List after 2(two) weeks.

S.Rynjah

**CHIEF JUSTICE**

**WP(C). No. 241 of 2013**

**24.4.2014**

**HON'BLE THE CHIEF JUSTICE**

Ms. AR Nath, Advocate, present for the petitioners.

Mrs. NG Shylla, present for the respondents No. 1 to 4.

Ms. SG Momin, Advocate, present for the respondents No. 5, 7  
and 9.

Heard.

Admit this petition.

Affidavits have already been exchanged.

List this petition for hearing before the appropriate bench.

S.Rynjah

**CHIEF JUSTICE**



**WP(C). No. 266 of 2013**

**24.4.2014**

**HON'BLE THE CHIEF JUSTICE**

Mr. P. Nongbri, Advocate, present for the petitioners.

Mr. SA Sheikh, present for the respondents.

Learned counsel for the petitioners prays for and is allowed further 2(two) weeks' time to file the rejoinder affidavit.

List after 2(two) weeks.

S.Rynjah

**CHIEF JUSTICE**

**WP(C). No. 335 of 2013**

**24.4.2014**

**HON'BLE THE CHIEF JUSTICE**

Mr. S.Dey, Advocate, present for the petitioner.

Mr. KP Bhattacharjee, Advocate, present for the respondents.

Learned counsel for the respondents prays for further 3(three) weeks' time to file the counter affidavit to which learned counsel for the petitioner objected.

Further, 3(three) weeks' time is allowed to the respondents to file the counter affidavit.

List after 3(three) weeks.

S.Rynjah

**CHIEF JUSTICE**





**WP(C). No. 345 of 2013**

**24.4.2014**

**HON'BLE THE CHIEF JUSTICE**

Mr. S.Dey, Advocate, present for the petitioner.

Mrs. NG Shylla, Advocate, present for the respondents.

Learned counsel for the respondents prays for further 3(three) weeks' time to file the counter affidavit.

Learned counsel for the petitioner objected to the time prayed for by the learned counsel for the respondents.

Further, 3(three) weeks' time is allowed to the respondents to file the counter affidavit.

List after 3(three) weeks.

S.Rynjah

**CHIEF JUSTICE**

